

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Insolvency) No. 1084 of 2020

IN THE MATTER OF:

Utsav Securities Pvt. Ltd. ...Appellant

Versus

Sunworld Luxury Suites Pvt. Ltd. ...Respondent

Present:

**For Appellant: Mr. Kartikeya Singh and Mr. Raktim Gogoi,
Advocates.**

For Respondent: Mr. Kshitiz Garg and Mr. Anshum Jain, Advocates.

ORDER
(Through Virtual Mode)

02.02.2021: Reply filed by Respondent is taken on record. Learned counsel for the Appellant seeks and is granted extension of time by two weeks to file rejoinder, failing which right to file the same shall stand closed without reference to the Bench. Short written submissions, not exceeding three pages, together with compilation of relevant judgments may also be filed within the same period.

Let the appeal be posted 'for admission (after notice) before Court No. III on **3rd March, 2021.**

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

**[Dr. Alok Srivastava]
Member (Technical)**

am/gc